
(2022) 08 SEBI CK 0006

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.517 Of 2021

Prateek Kumar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-08-2022

Acts Referred:

Citation : (2022) 08 SEBI CK 0006

Hon'ble Judges : M. T. Joshi, J;Meera Swarup, Member

Bench : Division Bench

Advocate : V. M. Singh, Akshaya Bhansali, Suyash Bhandari, Nirali Mehta, Pradeep Sancheti, Mihir Mody, Arnav Misra,, Mayur Jaisingh, K. Ashar

Final Decision : Disposed Of

Judgement

M. T. Joshi, J

1. Heard. Both the parties make statement that the appellant would file a fresh application before the learned Adjudicating Officer (hereinafter referred to as 'AO') and the AO without prejudice to the earlier order passed by him will decide the application afresh. Further, the appellant would file a reply to the show cause notice and thereafter may file an application for cross-examination of the concerned witnesses, which shall be decided afresh by the AO.

2. On the basis of this statement, the present appeal is disposed of without any order as to costs.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.